



**The Telangana Municipal Laws and Urban Development Authorities Laws
(Amendment) Act, 2016**
Act 13 of 2017

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Registered No. HSE/49

[Price : 3-60 Paise.



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 13] HYDERABAD, FRIDAY, JANUARY 27, 2017.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 23rd January, 2017 and the said assent is hereby first published on the 27th January, 2017 in the Telangana Gazette for general information:—

ACT No. 13 OF 2017.

**AN ACT FURTHER TO AMEND CERTAIN TELANGANA
MUNICIPAL LAWS AND URBAN DEVELOPMENT
AUTHORITIES LAWS PROVIDING FOR
CONSTITUTION OF COMMON MUNICIPAL
SERVICE FOR OPTIMAL UTILISATION OF THE
SERVICES OF THE PERSONNEL IN ALL THE
MUNICIPAL BODIES AND URBAN DEVELOPMENT
AUTHORITIES AND FOR MATTERS CONNECTED
THEREWITH OR INCIDENTAL THERETO.**

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Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

Short title
and commen-
cement.

1. (1) This Act may be called the Telangana Municipal Laws and Urban Development Authorities' Laws (Amendment) Act, 2016.

(2) It shall come into force on such date as the Government may by notification appoint.

Amend-
ment of the
Greater
Hyderabad
Municipal
Corpora-
tion Act,
1955.
Act. No. II of
1956.

2. In the Greater Hyderabad Municipal Corporation Act, 1955, in section 132A,-

(a) the Marginal Heading, and sub-section (1) shall be substituted, with the following, namely,-

"Constitution of
Common
Municipal
Service.

Notwithstanding anything contained in this Act or any other law for the time being in force, Government may, after consulting the Greater Hyderabad Municipal Corporation, the Hyderabad Metropolitan Development Authority, all Urban Development authorities, other Municipal Corporations, Municipalities and Nagar Panchayats in the State, by a notification in the Telangana Gazette, constitute a Common Municipal Service for the State consisting of any class of officers or employees of the Greater Hyderabad Municipal Corporation, Hyderabad Metropolitan Development Authority, all Urban Development Authorities, Municipal Corporations, Municipalities and Nagar Panchayats in the State;

(b) in sub-section (2), the words "Municipal Corporation Service", shall be substituted with the words "Common Municipal Service";

(c) in sub-section (3), "the Andhra Pradesh (Telangana Area) Local Government service (Declaration as State Civil Service) Act, 1956" shall be substituted with "the Telangana Local Government Service (declaration as State Civil service) Act, 1956".

Act XX of 1956.

3. In the Telangana Municipalities Act, 1965,

Amendment of Telangana Municipalities Act, 1965. Act No. 6 of 1965.

(a) in section 71,

(i) the marginal heading and sub-section (1), shall be substituted with the following, namely,-

Appointment of Officers and employees.

(1) Notwithstanding any thing contained in this Act or any other law for the time being in force, Government may appoint, any categories of officers and employees, in the Greater Hyderabad Municipal Corporation constituted under Greater Hyderabad Municipal Corporation Act, 1955, the Hyderabad Metropolitan Development authority constituted under the Hyderabad Metropolitan Development Authority Act, 2008, any Urban Development authority constituted under the Telangana Urban Areas (Development) Act, 1975, any Municipal Corporation constituted under the Telangana Municipal Corporations Act, 1994 and any Municipality and Nagar Panchayat constituted under this Act, in the State, as may be prescribed.";

(ii) sub-section (3), shall be substituted with the following, namely,-

"(3) The officers and employees appointed under sub-section (1) shall devote their whole time to the duties of their offices and shall not undertake any work unconnected with the office";

(b) in section 80,-

(i) the Marginal heading and sub-section (1), shall be substituted with the following, namely,-

"Constitution
of Common
Municipal
Service.

(1) Notwithstanding anything contained in this Act or any other law for the time being in force, Government may, after consulting the Greater Hyderabad Municipal Corporation, Hyderabad Metropolitan Development authority, all Urban Development Authorities, Municipal Corporations, Municipalities and Nagar Panchayats in the State, by a notification in the Telangana Gazette, constitute a Common Municipal Service for the State consisting of any class of officers or employees of the Greater Hyderabad Municipal corporation, Hyderabad Metropolitan Development Authority, all urban Development authorities, Municipal Corporations, Municipalities and Nagar Panchayats in the State".

(ii) in sub-section (2), the words "municipal service", shall be substituted with the words "Common Municipal Service";

(iii) in sub-section (3), "the Andhra Pradesh (Telangana area) Local Government Service (Declaration as State Civil Service) Act, 1956" shall be substituted with "the Telangana Local Government Service (declaration as State Civil Service) Act, 1956".

Act XX of
1956.

Amendment
of the
Telangana
Municipal
Corporations
Act, 1994.
Act No. 25 of
1994.

4. In the Telangana Municipal Corporation Act, 1994, section 14-B, shall be substituted with the following, namely,-

"Appointment of
Officers and
employees:

14-B. Notwithstanding anything contained in this Act or any other law for the time being in force, Government may appoint may categories of officers and employees in the Greater Hyderabad Municipal Corporation constituted under the Greater Hyderabad Municipal corporation Act, 1955, Hyderabad Metropolitan Development Authority constituted under the Hyderabad

Metropolitan Development Authority Act, 2008, any Urban Development Authority constituted under the Telangana Urban Areas (Development) Act, 1975, any Municipality or Nagar Panchayat constituted under the Telangana Municipalities Act, 1965 and any Municipal corporation constituted under this Act, in the State, as may be prescribed.”;

“Constitution
of Common
Municipal
Service:

14-C. (1) Notwithstanding anything contained in this Act or any other law for the time being in force, Government may, after consulting the Greater Hyderabad Municipal Corporation, Hyderabad Metropolitan Development Authority, all Urban Development Authorities, other Municipal corporations, Municipalities and Nagar Panchayats in the State, by a notification in the Telangana Gazette, constitute a Common Municipal Service for the State, consisting of any class of officers or employees of the Greater Hyderabad Municipal Corporation, Hyderabad Metropolitan Development Authority, all Urban Development Authorities, Municipal Corporations, Municipalities and Nagar Panchayats in the State.

(2) Upon the issuance of notification under subsection (1) Government shall have power to make rules to regulate the classification, methods of recruitment, conditions of service, pay and allowances, discipline and conduct of officers and employees of the Common Municipal Service thereby constituted and such rules may vest jurisdiction in relation to such Service in the Government or such Authority or Authorities as may be prescribed therein.”

Amend-
ment of
Telangana
Urban
Areas
(Develop-
ment)
Act, 1975
Act No. 1 of
1975.

5. In the Telangana Urban Areas (Development) Act, 1975,-

(a) Section 4, along with the marginal heading, shall be substituted with the following, namely,-

"Appointment of
Officers and
employees:

4. Notwithstanding anything contained in this Act or any other law for the time being in force, Government may appoint, any categories of officers and employees, in the Greater Hyderabad Municipal Corporation constituted under Greater Hyderabad Municipal Corporation Act, 1955, the Hyderabad Metropolitan Development Authority constituted under the Hyderabad Metropolitan Development authority Act, 2008, any Municipal Corporation constituted under the Telangana Municipal Corporations Act, 1994 and any Municipality and Nagar Panchayat constituted under the Telangana Municipalities Act, 1965 and any Urban Development authority constituted under this Act, in the State, as may be prescribed.”;

(b) (i) in section 4B along with the marginal heading, sub-section(1) shall be substituted with the following, namely,-

"Constitution of
Common
Municipal
Service:

4-B. Notwithstanding anything contained in this Act or any other law for the time being in force, Government may after consulting the Greater Hyderabad Municipal Corporation, Hyderabad Metropolitan Development Authority, all Urban Development Authorities, Municipal Corporations, Municipalities and Nagar Panchayats in the State by a notification in the Telangana Gazette, constitute a Common Municipal Service for the State, consisting of any class of officers or employees of the Greater Hyderabad Municipal Corporation, Hyderabad

Metropolitan Development Authority, all Urban Development Authorities, Municipal Corporations, Municipalities and Nagar Panchayats in the State”.

(ii) in sub-section (2), the words “Urban Development Authorities Service”, shall be substituted with “Common Municipal Service”.

6. In the Hyderabad Metropolitan Development Authority Act, 2008, after Section 9, the following shall be inserted, namely,-

“Appointment of Officers and employees:

9-A. Notwithstanding anything contained in this Act or any other law for the time being in force, Government may appoint, any categories of officers and employees, in the Greater Hyderabad Municipal Corporation constituted under Greater Hyderabad Municipal Corporation Act, 1955, any Urban Development Authority constituted under the Telangana Urban Areas (Development) Act, 1975, any Municipal Corporation constituted under the Telangana Municipal Corporation Act, 1994 any Municipality and Nagar Panchayat constituted under the Telangana Municipalities Act, 1965, and the Hyderabad Metropolitan Development Authority constituted under this Act, in the State, as may be prescribed;

“Constitution of Common Municipal Service.

9-B. (1) Notwithstanding anything contained in this Act or any other law for the time being in force, Government may after consulting the Greater Hyderabad Municipal Corporation, Hyderabad Metropolitan Development Authority, all Urban Development Authorities, Municipal Corporations, Municipalities and Nagar Panchayats in the State, by a notification in the Telangana Gazette, constitute a Common Municipal Service for the State, consisting of any class of officers or employees of the Greater Hyderabad Municipal Corporation, Hyderabad Metropolitan Development Authority, all Urban Development Authorities, Municipal

Amendment of Hyderabad Metropolitan Development Authority Act, 2008. Act No. 8 of 2008.

Corporations, Municipalities and Nagar Panchayat in the State.

(2) Upon the issuance of notification under subsection (1) Government shall have power to make rules to regulate the classification, methods of recruitment, conditions of service, pay and allowances, discipline and conduct of officers and employees of the Common Municipal Service thereby constituted and such rules may vest jurisdiction in relation to such Service in the Government or such Authority or Authorities as may be prescribed therein”.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.